

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
M/s. BNB INVESTMENT AND PROPERTIES LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/s. BNB Investment and Properties Limited
2.	Date of incorporation of corporate debtor	01.08.1995
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, (Delhi) under Companies Act, 1956/ 2013
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN No. U74899DL1995PLC071326
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered office: M-56, 3rd Floor, M-Block Market, Greater Kailash-II, New Delhi- 110048 Office where books of accounts are being maintained: Unit No: 402, Fourth Floor, Solitaire Plaza, M. G. Road, Gurgaon – 122002 Haryana
6.	Insolvency commencement date in respect of corporate debtor	31.05.2021, being date of order passed by Hon'ble NCLT (Order received by IRP on 02.6.2021 after business hours)
7.	Estimated date of closure of insolvency resolution process	29.11.2021
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Gaurav Katiyar IBBI/IPA-001/IP-P00209/2017-18/10409
9.	Address and e-mail of the interim resolution professional, as registered with the Board	D-32, East of Kailash, New Delhi – 110065 cagauravkatiyar@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	D-32, East of Kailash, New Delhi – 110065 email: bnb.cirp@gmail.com Website : www.gauravkatiyar.in
11.	Last date for submission of claims	16.06.2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	None
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link : https://ibbi.gov.in/home/downloads Not applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s. BNB Investment and Properties Limited on 31.05.2021, being date of order passed by Hon'ble NCLT (Order received by IRP on 02.6.2021 after business hours).

The creditors of M/s. BNB Investment and Properties Limited, are hereby called upon to submit their claims with proof on or before 16.06.2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional: **Gaurav Katiyar**

Date : 04.06.2021

Place : New Delhi